

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 791 of 2019

IN THE MATTER OF:

Shetron Ltd.

...Appellant

Versus

**Maiyas Beverages and Foods
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant :

Ms. Purti Mawaha and Ms. Heena George, Advocates

O R D E R

04.09.2019 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 9 days in preferring the appeal is condoned.

I.A. No. 2397 of 2019 stands disposed of.

On the next date, learned counsel for the Appellant will address the case on merit.

Post the case 'for Admission (Fresh Case)' on **6th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk